

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**Lok Sabha**  
**UNSTARRED QUESTION NO. : 1892**  
**( TO BE ANSWERED ON THE 28th July 2022 )**  
**REQUEST FOR AIR OPERATOR CERTIFICATE**

**1892. SHRI ANTO ANTONY**

**Will the Minister of CIVIL AVIATION**

**be pleased to state:-**

- (a) whether the Government has received requests/ applications for Air Operator Certificate;**
- (b) if so, the details thereof and the response of the Government thereto;**
- (c) whether the Government has received any requests for revival of Jet Airways;**
- (d) if so, the details thereof and the steps taken by the Government in this regard;**
- (e) whether the Government has given all necessary permissions to restart operations of Jet Airways; and**
- (f) if so, the details thereof?**

**ANSWER**

**Minister of CIVIL AVIATION**  
**Scindia)**

**(Shri Jyotiraditya M.**

**(a) to (f): As per the Civil Aviation Requirements (CAR), interested Airline Operators, approach Directorate General of Civil Aviation (DGCA) from time to time, as per procedure for issuance of Air Operator Certificate (AOC) for undertaking Scheduled/Scheduled Commuter/Non-Scheduled Air Transport Services. Prospective operators are free to assess the aviation demand and participate with their specific business plans. Ministry of Civil Aviation, as a**

**Nodal Ministry and DGCA as the regulator, considers the application for the extant rules/requirements.**

**After the approval of Resolution Plan by National Company Law Tribunal (NCLT), Mumbai, under the Insolvency and Bankruptcy Code, 2016, M/s Jet Airways had submitted request for revival of their AOC. Same was issued on 20.05.2022 after certification as per procedure specified in Air Operator Certification Manual (CAP 3100).**

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